

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 2496 OF 2009

NANHAR & ORS.

Appellant (s)

VERSUS

STATE OF HARYANA

Respondent(s)

WITH

CRIMINAL APPEAL NO. 2497 OF 2009  
(With appln(s) for bail and office report)

SLP(Crl) NO. 8817 OF 2009  
(With appln(s) for c/delay in filing SLP, c/delay in refiling SLP  
and office report)

Date: 09/06/2010 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK VERMA  
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
(VACATION BENCH)

For Appellant(s) Mr. S.K. Dubey, Sr. Adv.  
Mr. Prem Malhotra, Adv.  
Mrs. Mrinamayee Sahu, Adv.

Mr. Ajay Veer Singh, Adv.  
Mr. B.S. Jain, Adv.  
Mohd. Irshad Hanif, Adv.

Ms. Susmita Lal, Adv.

For Respondent(s) Mr. Kamal Mohan Gupta, Adv.  
Mr. Gaurav Teotia, Adv.  
Ms. Reeta Chaudhary, Adv.

Mr. Manjit Singh, AAG  
Mr. Kamal Mohan Gupta, Adv.

....2/-

-2-

UPON hearing counsel the Court made the following  
O R D E R

S.L.P.(Crl.) No. 8817/2009:  
Delay condoned.

This special leave petition has already been rendered infructuous as the present petitioner Rajbir has already preferred Criminal Appeal No.2497/2009 along with other accused. This special leave petition is accordingly disposed of as infructuous.

CRIMINAL APPEAL NOS. 2496/2009 & 2497/2009:

Mr. S.K. Dubey, learned senior counsel appearing on behalf of the appellants (in CrI.A. No.2496/09) commenced arguments at 12.15 p.m. and was on his legs when the Court rose for the day at 4.00 p.m. The matter remained part-heard.

(A.S. BISHT)  
COURT MASTER

(SAVITA SAINANI)  
COURT MASTER